

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-294/2001 in

OA-1956/95

New Delhi this the 1st day of November, 2001.

Hon'ble Sh. S.R. Adige, VC(A) Hon'ble Dr. A. Vedavalli, M(J)

- Sh. K.K. Goel,
 S/o Sh. R.K. Goel,
 R/o WZ-14, Vasist Park,
 Pankha Road,
 New Delhi-56.
- Mohd. Mohsi,
 S/o Sh. Ayub Hasan.
- Rakesh Malhotra,
 S/o Sh. K.R. Malhotra.

Petitioners

(Petitioner in person)

P

versus

. . . .

- UOI through
 Sh. Pawan Chopra,
 Secretary,
 Ministry of Information & Broadcasting,
 Shastri Bhawan,
 New Delhi-1.
- 2. Sh. K.M. Paul,
 Director General,
 All India Radio,
 Parliament Street,
 New Delhi-1.

.... Respondents

(through Sh. H.K. Gangwani, advocate)

ORDER (ORAL) Hon'ble Sh. S.R. Adige, VC(A)

Heard both sides on CP-294/2001 alleging contumacious non-compliance of the Tribunal's order dated 06.02.2001 in OA-1956/95.

2. Petitioners contend that while restoring them as AE w.e.f. 27.06.95, respondents have fixed their pay less than what has been drawn by their juniors, one Sh. R.K. Bajpai.



- invited our attention to paragraph-12 of respondents compliance affidavit, which has been handed over across the Bar in which respondents have stated that applicant Sh. K.K. Goel had also submitted a representation for stepping up of his pay in relation to his junior and the numbering processed same with reference to the relevant instructions on the subject.
- 4. We would expect that respondents should aforeid aforeid dispose of the representation within six weeks from today. Thereafter if any grievance still survives, it will be open to the petitioners to seek revival of the CP through an MA.
- 5. With the above observations, CP-294/2001 is disposed of. Notices discharged.

Alkedavahi

(Dr. A. Vedavalli)

Moday (S.R. Adige)

/vv/

8

A